

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE BENCH AT CHENNAI**

**OA No 32 OF 2025**

**IN THE MATTER OF:**

**POTTELLA PENCHAPRASAD**

**..... Applicant**

**Vs**

**UNION OF INDIA AND OTHERS**

**.... Respondents**

**REPORT FILED BY THE APPCB 5<sup>th</sup> RESPONDENT**

**DATE- 24.04.2025**



**M/s MADHURI DONTI REDDY  
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH**

**A.P. POLLUTION CONTROL BOARD**

**#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.**

**Mobile: 98407 98460 / 63831 21322,  
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**BEFORE NATIONAL GREEN TRIBUNAL  
SOUTHERN BENCH, CHENNAI  
ORIGINAL APPLICATION No. 32 of 2025**

**REPORT OF APPCB IN THE MATTER OF O.A. NO.32 of 2025  
SUBMITTED TO HON'BLE NATIONAL GREEN TRIBUNAL,  
SOUTHERN BENCH, CHENNAI IN COMPLIANCE TO THE HON'BLE  
NGT ORDERS DATED 24<sup>th</sup> FEBRUARY, 2025**

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Date:24.04.2025

Place: Nellore.

*NaraiduAsterK*  
*24/04/25*  
ENVIRONMENTAL ENGINEER,  
APPCB, Regional Office, Nellore  
**ENVIRONMENTAL ENGINEER**  
**A.P. POLLUTION CONTROL BOARD**  
Regional Office  
NELLORE.

**REPORT OF THE ANDHRA PRADESH POLLUTION CONTROL BOARD  
IN THE MATTER OF O.A. NO. 32 of 2025 (SZ) SUBMITTED TO THE  
HON'BLE NATIONAL GREEN TRIBUNAL, SOUTH ZONE, CHENNAI IN  
COMPLIANCE TO THE HON'BLE NGT ORDER DATED 24.02.2025.**

**SUBMITTED TO  
HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN BENCH, CHENNAI**

**APRIL,2025**

*Naraidu Sankar*  
*24/04/25*  
**ENVIRONMENTAL ENGINEER  
A.P. POLLUTION CONTROL BOARD  
Regional Office  
NELLORE.**

## **I. Preamble**

Sri Pottella Pencha Prasad, S/o P.Dasaiah, East Street, Thurimerla Village, Sydapuram Mandal, SPSR Nellore District, filed an application in the Hon'ble National Green Tribunal, Southern Bench, Chennai, regarding the rampant mining operations, specifically the unauthorized extraction of micaceous quartz and feldspar carried out by the Respondents No. 7 to 11 in Survey Nos.143/P & 160P in Kalichedu Village, Chaganam Village, Survey Nos.2 & 30 in Ozupalli Village, Survey Nos.815 to825 in Molakalapundla Village, and Survey No.216 in Thummala Talapuru Village, Sydapuram Mandal, SPSR Nellore District, Andhra Pradesh. The Hon'ble National Green Tribunal, Southern Bench, Chennai, considered and registered the application as O.A. No. 32 of 2025. The Chairman, APPCB is Respondent no: 5 in the matter.

## **II. Orders of the Hon'ble Tribunal dated. 24.02.2025**

The Hon'ble Tribunal in Original Application No. 32 of 2025, vide order dated 24.02.2025 has directed as follows:

- “1. Let notice be issued to the respondents through the Tribunal as well as privately.*
- 2. The learned counsel Mrs. Madhuri Donti Reddy accepts notice on behalf of Respondents Nos.2 to 6.*
- 3. The applicant is directed to serve papers on the learned standing counsel appearing for the official respondents.*
- 4. Post the matter on 25.04.2025. In the meanwhile, the respondents are directed to file their respective replies.”*

Copy of the Hon'ble NGT order is enclosed as **Annexure-I.**

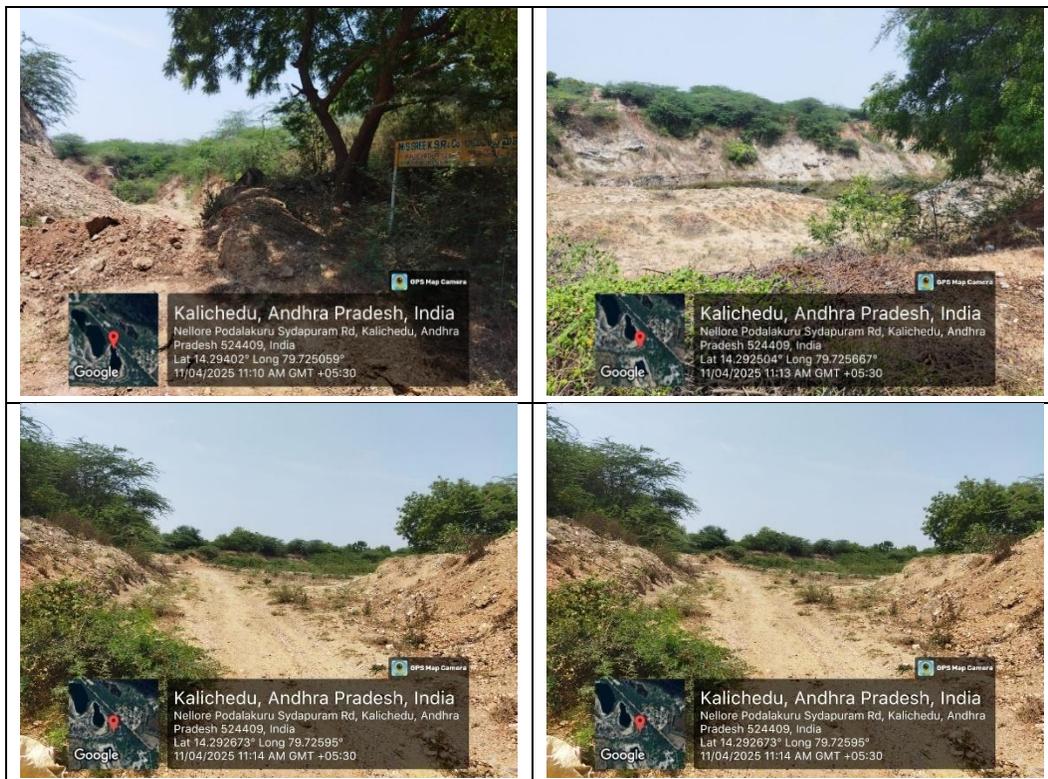
## **III. Status of rampant mining operations, specifically the unauthorized extraction of micaceous quartz and feldspar in Survey Nos.143/P & 160P in Kalichedu Village, Chaganam Village, Survey Nos.2 & 30 in Ozupalli Village, Survey Nos.815 to825 in Molakalapundla Village, and Survey No.216 in Thummala Talapuru Village, Sydapuram Mandal, SPSR Nellore District pertaining to A.P. Pollution Control Board is submitted below:**

### **a) Survey Nos.143/P & 160P in Kalichedu Village:**

It is to submit that, as per the A.P. Pollution Control Board, Regional office, Nellore records, M/s. KSR & Company has not obtained

Environmental Clearance (EC) from SEIAA, AP, Consent to Establish (CTE) & Consent to Operate (CTO) from the APPCB.

The APPCB officials inspected the mining unit on 11.04.2025. During inspection, no mining activity observed. Photographs at the time of inspection is submitted below for kind perusal.



**b) Chaganam Village:**

It is to submit that, as per the A.P. Pollution Control Board, Regional office, Nellore records, the mining unit of M/s. Sri G. Ramesh Babu, Chaganam Village has not obtained Environmental Clearance (EC) from SEIAA, AP, Consent to Establish (CTE) & Consent to Operate (CTO) from the APPCB.

The APPCB officials inspected the mining unit on 11.04.2025. During inspection, no mining activity observed. However, heaps of mined material existing in the mine lease area. Photographs at the time of inspection is submitted below for kind perusal.





**c) Survey Nos.2 & 30 in Ozupalli (Orupalli) Village**

It is to submit that, as per the A.P. Pollution Control Board, Regional office, Nellore records, M/s. Jaya Lakshmi (Sharada Sai Mines), Orupalli Village has not obtained Environmental Clearance (EC) from SEIAA, AP, Consent to Establish (CTE) & Consent to Operate (CTO) from the APPCB.

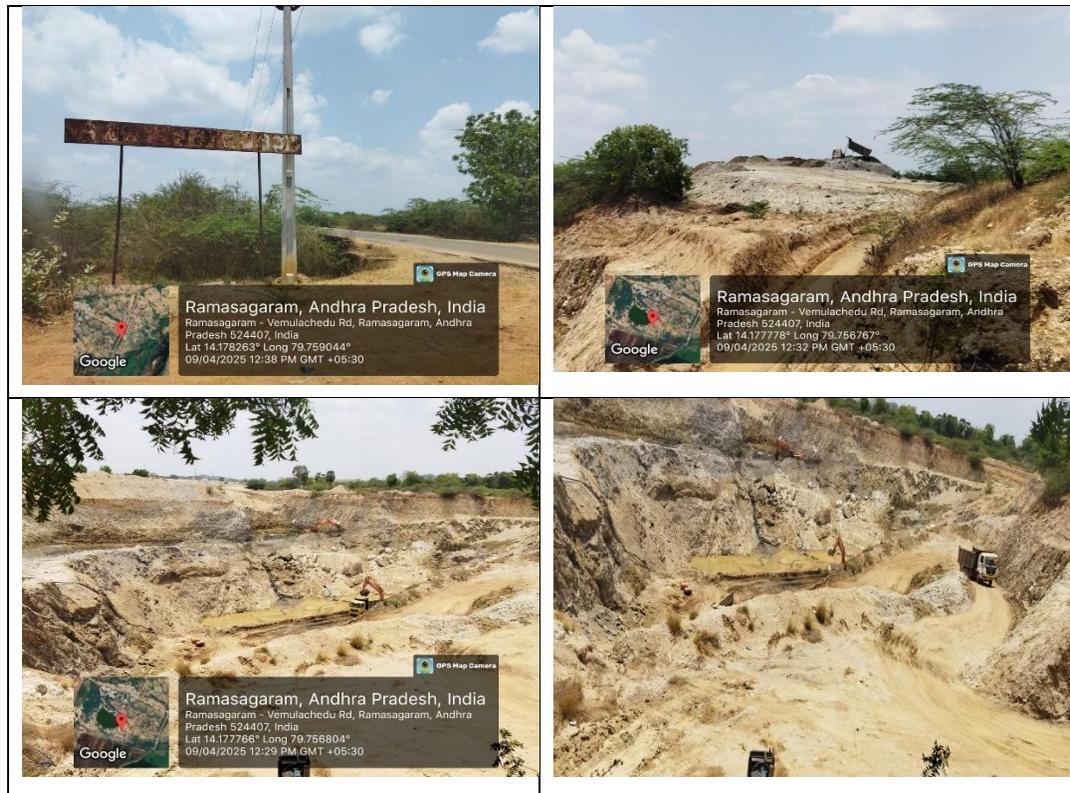
The APPCB officials inspected the mining unit on 09.04.2025. During inspection, no mining activity observed. However, heaps of mined material existing in the mine lease area. Photographs at the time of inspection is submitted below for kind perusal.



**d) Survey Nos.551, 553 & 554 in Molakalapundla Village**

It is to submit that the Board officials of Regional office, Nellore inspected the mining area on 09.04.2025, at Sy.No.551, 553 & 554 of Thurupoondla Ramasagaram Village & Sy.Nos 815 to 825 of Molakalapundla Village of

Sydapuram Mandal, SPSR Nellore District. During the inspection, it was observed that name of the mine is M/s. Srinivasa Padmavathi Mine and removal of overburden in the mine lease area is in progress. Photographs at the time of inspection is submitted below for kind perusal.



It is further submitted that, as per the records of APPCB, Regional office, Nellore, no Environmental Clearance (EC) from SEIAA, AP, Consent to Establish (CTE) and Consent to Operate (CTO) to the mining activity at Sy.No.551,553 &554 of Thurupoondla Ramasagaram Village & Sy.Nos 815 to 825 of Molakalapoondla Village of Sydapuram Mandal, SPSR Nellore District.

e) **Survey Nos.216 in Thummala Talapuru Village**

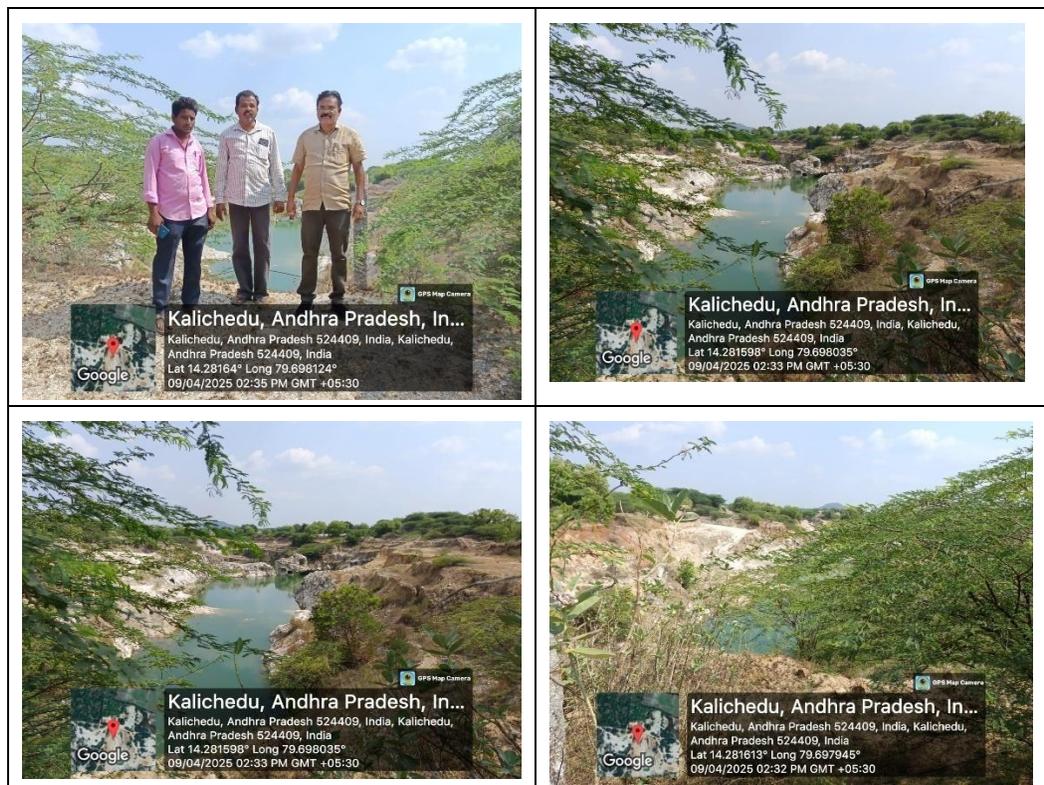
It is to submit that, as per the A.P. Pollution Control Board, Regional office, Nellore records, M/s. Sri Venkata Kanaka Durga & Uma Maheswara, Sy.No.216, Thummala Talapuru village, Sydapuram Mandal, SPSR Nellore district has obtained Environmental Clearance (EC) from SEIAA, AP on 18.10.2012. This order is valid for a period of 20 years OR the expiry date of mine lease period issued by the Government of A.P., whichever is earlier. It was reported in the EC order that, the life of the Mine viz., Mica, Feldspar & Quartz is estimated as 131.8 years, 5.5 years & 21.28 years respectively. Copy of the EC order is attached as Annexure-II.

*Naraidu*  
24/04/25  
**ENVIRONMENTAL ENGINEER**  
**A.P. POLLUTION CONTROL BOARD**  
**Regional Office**  
**NELLORE.**

The Mining unit obtained Consent to Establish (CTE) from A.P. Pollution Control Board on 11.02.2013 for mining of mica-257 TPA, Quartz-2600 TPA & Feldspar-7700 TPA. Copy of the CTE order is attached as Annexure-III.

The Mining unit obtained Consent to Operate (CTO) from A.P. Pollution Control Board on 02.01.2021 for mining of mica-257 TPA, Quartz-2600 TPA & Feldspar-7700 TPA. The CTO order is valid upto 30.11.2025 or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier. Copy of the CTO order is attached as Annexure- IV.

The APPCB officials inspected the mining unit on 09.04.2025. During inspection, no mining activity observed. Photographs at the time of inspection is submitted below for kind perusal.



Further, it is to submit that, the APPCB, RO, Nellore vide Ir.dated. 05.08.2023, 27.01.2024 & 20.03.2025 addressed letters to the Mines & Geology Department, Nellore with a request not to issue permits to the mining units, which do not have valid CTO of APPCB. Copies of the letters addressed to the Mines & Geology Department, Nellore are herewith enclosed as **Annexure-V**.

This report is submitted to the Hon'ble National Green Tribunal in due compliance of the directions issued by the Hon'ble Tribunal. The APPCB will abide by all such directions, as the Hon'ble Tribunal may deem fit and appropriate.

Date: 24 .04.2025  
Place: Nellore

*Narundusate*  
*24/04/25*

ENVIRONMENTAL ENGINEER  
APPCB, Regional Office, Nellore  
**ENVIRONMENTAL ENGINEER**  
**A.P. POLLUTION CONTROL BOARD**  
Regional Office  
**NELLORE.**

**Item No.02:-**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

**Original Application No.32 of 2025 (SZ)**

IN THE MATTER OF:

Pottella Pencha Prasad, AP.

...Applicant(s)

Union of India,  
Through its Secretary,  
MOEF & CC, New Delhi and Ors.

...Respondent(s)

**Date of hearing: 24.02.2025.**



**CORAM:**

**HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER**

**HON'BLE Dr. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant(s): Mr. G. Stanly Hebzon Singh.

For Respondent(s): Mrs. Madhuri Donti Reddy for R2 to R6.

**ORDER**

1. Let notice be issued to the respondents through the Tribunal as well as privately.
2. The learned counsel Mrs. Madhuri Donti Reddy accepts notice on behalf of Respondents Nos.2 to 6.
3. The applicant is directed to serve papers on the learned standing counsel appearing for the official respondents.
4. Post the matter on **25.04.2025**. In the meanwhile, the respondents are directed to file their respective replies.

**Sd/-****Smt. Justice Pushpa Sathyanarayana, JM****Sd/-****Dr. Arun Kumar Verma, EM**

O.A. No.32/2025 (SZ)  
24<sup>th</sup> February, 2025. AD.



**State Level Environment Impact Assessment Authority (SEIAA)**

**Andhra Pradesh**

**Government of India**

**Ministry of Environment & Forests**

A-3, Industrial Estate, Sanathnagar, Hyderabad- 500 018.

REGD.POST WITH ACK.DUE

**Order No. SEIAA/AP/NLR-45/2011-3252**

**Dt: 18.10.2012.**

**Sub: SEIAA, A.P. - M/s. Sri Venkata Kanakadurga & Uma Maheswara Mica Mines, Sy. Nos. 197, 203, 213, 214, 215, 672 and 673, Perumullapadu (V), Sydapuram (M), S.P.S.R. Nellore District - Environmental Clearance – Issued - Reg.**

I. This has reference to your application submitted vide Ir. dt. 09.08.2011 and subsequent Ir. dt. 20.12.2011, 31.05.2012, 27.08.2012 in this regard, seeking Environmental Clearance for the **Mica, Feldspar & Quartz Mine** in favour of **Sri Venkata Kanakadurga & Uma Maheswara Mica Mines, Sy. Nos. 197, 203, 213, 214, 215, 672 and 673, Perumullapadu (V), Sydapuram (M), S.P.S.R. Nellore District**. It was reported that the nearest human habitation viz., Tummala Talpur (V) exists at a distance of about 1.5 km from the mine lease area and the Sub-Committee constituted by the SEAC reported that Kanakadurga colony exists opposite to the mine lease area at a distance of 50m. It was reported that several RFs exist within 10 km from the mine lease area. It was noted that the capital investment of the project is Rs. 50.0 Lakhs and production capacity of the project is as follows:

**Mining of Mica – 257 TPA**  
**Mining of Feldspar – 7700 TPA**  
**Mining of Quartz – 2600 TPA**

II. It is an opencast mine. After breaking the mineral into required size by drilling and blasting, it is directly loaded into the trucks. No beneficiation of the ore / mineral is proposed. It is reported that the life of the Mine viz., Mica, Feldspar & Quartz is estimated as 131.8 years, 5.5 years & 21.28 years respectively. The total mine lease area is 39.866 Ha.

III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meetings held on 02.09.2011, 29.10.2011, 25.11.2011, 29.12.2011 & 03.07.2012. The Sub-committee constituted by the SEAC inspected the site on 12.10.2011 and submitted the report. The public hearing was held on 17.04.2012 near Panchayat Office, Bus stand Centre, Thummala Talupuru (V), Sydapuram(M), SPSR Nellore District. Based on the information furnished, presentation made by the proponent and the consultant M/s.Global Enviro Labs., Hyderabad; minutes of public hearing, inspection report of the Sub-Committee; the Committee considered the project proposal and recommended for issue of Environmental Clearance. The State Level Environment Impact Assessment Authority (SEIAA), in its meetings held on 10.07.2012 examined the proposal and the recommendations of SEAC and decided to issue Environmental Clearance subject to submission of commitment by the proponent. The proponent vide Ir. dt. 27.08.2012 submitted a commitment in compliance with O.M. dt. 16.11.2010 issued by MoE&F, GOI, New Delhi. The SEIAA in its meeting held on 07.09.2012 examined the information submitted by the proponent and decided to issue EC. The SEIAA, A.P **hereby accords Environmental Clearance to the project** as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

**Specific Conditions:****a) Air Pollution:-**

- i. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
- ii. The crushed and screened ore shall directly be transported to the consumers. No beneficiation shall be done at the mining site.
- iii. Greenbelt of width 5.0m shall be developed along the boundary of mining lease area with tall growing trees, with the native species in consultation with the local DFO/Agriculture Department.
- iv. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- v. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- vi. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
  - Roads shall be graded to mitigate the dust emission.
  - Crusher platform will be covered with GI sheets to arrest any dust emission.
  - Over filling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
  - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.
- vii. The following measures are to be implemented to reduce Noise pollution:-
  - Proper and regular maintenance of vehicles and other equipment
  - Limiting time exposure of workers to excessive noise.
  - The workers employed shall be provided with protection equipment and earmuffs etc.
  - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- viii. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.

**b) Water Pollution:-**

- i. The source of water is Bore well. Total water requirement is 10.0 KLD. Out of that, 5.0 KLD is used for Dust suppression; 3.0 KLD for Development of green belt; 2.0 KLD is used for domestic purpose. Wastewater generated from the domestic section is to be disposed into septic tank followed by soak pit.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern, Region, Hyderabad.

- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- v. Permission from the competent authority should be obtained for drawl of ground water required for this project.

**c) Solid Waste :-**

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- ii. The following measures are to be adopted to control erosion of dumps:-
  - Retention/toe walls shall be provided at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
- iii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and transboundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by APPCB.

**B. General Conditions:**

- i. **This order is valid for a period of 20 years OR the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.** It is reported that the life of the Mine viz., Mica, Feldspar & Quartz is estimated as 131.8 years, 5.5 years & 21.28 years respectively.
- ii. "Consent for Establishment" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act before the start of any mining work at site.
- iii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- iv. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA and Ministry's Regional office, Bangalore on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.
- v. Officials from the Regional Office of MoE&F, Bangalore who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoE&F, Bangalore.
- vi. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- vii. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Bangalore and the State Pollution Control Board/ Central Pollution Control Board once in six months.

- viii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- ix. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- x. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xii. The funds earmarked for environmental protection measures (Capital cost of Rs 9.75 lakhs & Recurring cost of Rs. 10.05 lakhs/annum) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Bangalore.
- xiii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xiv. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xv. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xvi. The proponent shall obtain all other mandatory clearances from respective departments.
- xvii. The proponent shall explicitly follow the suggestions and commitments made in the public hearing in protection of the environment.
- xviii. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.
- xix. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xx. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxi. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

xxii. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-  
MEMBER SECRETARY,  
SEIAA, A.P.

Sd/-  
MEMBER,  
SEIAA, A.P.

Sd/-  
CHAIRMAN,  
SEIAA, A.P.

To

Sri S.V. Bhaskar Reddy, Managing Partner,  
M/s. Sri Venkata Kanakadurga &  
Uma Maheswara Mica Mines,  
D.No. 24-1622, Dargamitta,  
S.P.S.R. Nellore District.  
Ph: 0851-2323116, 2331896 /9394044556.

-//T.C.F.B.O.//-

  
SENIOR ENVIRONMENTAL ENGINEER (EC)

RA



14  
**ANDHRA PRADESH POLLUTION CONTROL BOARD**

**ZONAL OFFICE**

**PLOT NO.41, OPP: SBH, SRI KANAKADURGA OFFICERS'  
COLONY, GURUNANAK ROAD, VIJAYAWADA.**

Phones : 2546217 / 218  
Fax : 0866 – 2546217  
e-mail: zovjajcee@pcb.ap.gov.in  
appcbzovja@rediffmail.com

BY REGD. POST WITH ACK DUE

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**CONSENT ORDER FOR ESTABLISHMENT**

Order No : N- 225/PCB/ZO-VJA/CFE/2013 1880

Date : 11 /02/2013

**Sub:-** PCB – CFE - M/s. Sri Venkata Kanakadurga & Uma Maheswara Mica Mines, SPSR Nellore district - Consent for Establishment of the Board under Sec. 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

**Ref:-** 1. CFE application received at Regional Office, Nellore on 10.12.2012.  
2. RO's inspection report received at ZO, Vijayawada on 05.02.2013.  
3. CFE committee meeting held on 07.02.2013.

I. In the reference 1<sup>st</sup> cited, an application was submitted to the Board seeking Consent for Establishment (CFE) for the mining of the products with installed capacities as mentioned below, with a project cost of Rs. 75 lakhs.

Mica – 257 TPA  
Quartz – 2600 TPA  
Feldspar – 7700 TPA

As per the application, the above activity is to be located at Sy.Nos.197, 203,213,214,215,672 & 673 of Perumallapadu (V), Sydapuram (M), SPSR Nellore District.

III. The above site was inspected by the Assistant Environmental Engineer, Regional Office, A.P.Pollution Control Board, Nellore on 05.01.2013 and found that the site is surrounded by

East: Urapalli Cheruvu fol.by Urapalli Village  
West: Kanaka Durga Colony & Dry Agriculture Lands  
North: Dry Agriculture Lands  
South: M/s. Jayalakshmi Mica Mine fol.by Dry Agriculture Lands

IV. The Board, after careful scrutiny of the application and verification report of Regional Officer, hereby issues CONSENT FOR ESTABLISHMENT to your unit / activity under Sec.25 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to manufacture the products mentioned at para (1) only.

V. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.

VI. This Order is issued from pollution control point of view only. Zoning and other regulations are not considered.

Encl:- Schedule 'A' & Schedule 'B'

  
JOINT CHIEF ENV. ENGINEER

To  
M/s. Sri Venkata Kanakadurga & Uma Maheswara Mica Mines,  
C/o. Sri S.V. Bhaskar Reddy,  
D. No. 24/1622, Darga Mitta,  
Nellore,  
SPSR Nellore dist.

Copy to JCEE (CFE), Head Office, APPCB, Hyderabad for information.  
Copy to JCEE (CESS), Head Office, APPCB, Hyderabad for information.  
Copy to SEE (HWM), APPCB, Hyderabad for information.  
✓ Copy to the EE, RO, APPCB, Nellore for information and necessary action.

SCHEDULE - A

- 1) Progress on implementation of the project shall be reported to the Regional Office, Nellore A.P. Pollution Control Board once in six months.
- 2) Separate energy meters shall be provided for Effluent Treatment Plant (ETP) and Air Pollution Control equipments to record energy consumed.
- 3) The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981, before commencement of the activity, including trial production.
- 4) Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27(2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21(4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
- 5) The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
- 6) Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
- 7) Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. The industry shall maintain a good housekeeping. All pipe valves, sewers, drains shall be leak proof. Dyke walls shall be constructed around storage of chemicals.
- 8) Rain Water Harvesting (RWH) structure (s) shall be established on the plant site. The proponent shall ensure that effluent shall not enter the Rain Water harvesting structure.
- 9) There shall not be any perceptible odour outside the industry's premises.
- 10) The rules and regulations notified by Ministry of Law and Justice, Gol, regarding the Public Liability Insurance At, 1991 shall be followed.
- 11) The industry shall allocate a minimum of 1% of its project cost towards Enterprise Social Responsibility (ESR) activities during construction period.
- 12) If the proponent is aggrieved by this order made by A.P. Pollution Control Board under Sec. 25 of Water (Prevention & Control of Pollution) Act' 1974 and Sec. 21 of Air (Prevention & Control of Pollution) Act' 1981 he may within 30 days from the date on receipt of the order prefer an appeal to Appellate Authority located at H.No.6-1-69/2/1, Lakdi-ka-pool, Hyderabad -500 004.
- 13) This Order is valid for a period of **FIVE** years from the date of issue.

SCHEDULE - BWater :

- 1) The source of water is borewell and the maximum permitted water consumption is 10 KLD.
- 2) The maximum Waste Water Generation (KLD) shall not exceed the following:

Sl. No.	Source	Wastewater Generation (KLD)
a)	Domestic	2.0
	<b>Total</b>	<b>2.0</b>

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	pH- 5.5-9.0; TSS – 200 mg/ltr.; TDS-2100 mg/ltr.; BOD- 100 mg/ltr.; Oil & Grease – 10 mg/ltr.	Sanitary effluents – Septic tank followed by a soak pit.

- 3) Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below.
- Water sprinkling for dust suppression
  - Domestic purposes.
  - Processing, whereby water gets polluted and pollutants are easily bio-degradable.
  - Processing, whereby water gets polluted and the pollutants are not easily bio-degradable.

**Air :**

- 4) The proponent shall comply with the following for controlling air pollution.

Source	Capacity	Standards to be complied
Material Handling & Vehicular Movement	-----	SO <sub>2</sub> – 80 µg/m <sup>3</sup> , NO <sub>x</sub> – 80 µg/m <sup>3</sup> , PM <sub>2.5</sub> – 60 µg/m <sup>3</sup> , PM <sub>10</sub> – 100 µg/m <sup>3</sup> , NH <sub>3</sub> – 400 µg/m <sup>3</sup> ,

- 5) A sampling port with removable dummy of not less than 15 cm diameter shall be provided in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform
- 6) The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time.
- 7) The industry shall not exceed the following Ambient Air Quality standards –  
SO<sub>2</sub> – 80 µg/m<sup>3</sup>, NO<sub>x</sub> – 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> – 60 µg/m<sup>3</sup>, PM<sub>10</sub> – 100 µg/m<sup>3</sup>,  
Noise levels : Day time (6 AM to 10 PM) - 75 dB(A)  
Night time (10 PM to 6 AM) - 70 dB(A).
- 8) The Air Pollution control equipment shall be installed along with the commissioning of the activity.

**Solid Waste :**

- 9) The proponent shall comply with the following :

Sl. No.	Solid Waste generated from	Quantity	Method of Disposal
1.	Over burden of Mining & Mine waste	13.71 TPD	Onsite stacking

- 10) The following rules and regulations notified by the MOE&F, GOI shall be implemented.
- Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008 and its Amendments thereof.
  - Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.
  - Rules for manufacture, use, import, export and storage of Hazardous micro-organisms / genetically engineered organisms or cells, 1989.

**Other Conditions :**

- 11) Green belt of atleast 5m width shall be developed along the boundary of the mine area. Green belt development shall be started along with the construction activity.
- 12) The industry shall comply with all the conditions mentioned in E.C. Order No. SEIAA/AP/NLR-45/2011-3252, Dt. 18.10.2012.

  
JOINT CHIEF ENV. ENGINEER

To

M/s. Sri Venkata Kanakadurga & Uma Maheswara Mica Mines,  
C/o. Sri S.V. Bhaskar Reddy,  
D. No. 24/1622, Darga Mitta,  
Nellore,  
SPSR Nellore dist.



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: VIJAYAWADA**

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada.  
Phone: 0866-2546218  
Email: zovja-jcee@appcb.gov.in  
Website :www.pcb.ap.gov.in

**RED CATEGORY**

**CONSENT ORDER**

**Consent Order No: N-225/APPCB/ZO-VJA/CFO/W&A/2020**

**Dt: 02.01.2021**

**CONSENT** is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**M/s. Sri Venkata Kanakadurga & Uma Maheswara Mica Mines (39.866 Ha),  
Sy. Nos.197, 203, 213, 214, 215, 672 & 673,  
Perumallapadu (V), Sydapuram (M),  
SPSR Nellore District.**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

**(i) Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic	2.0	Septic tank followed by soak pit.

**ii) Emissions from Chimneys:**

Chimney No.	Description of Chimney	Quantity of emissions at peak flow
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This Consent Order is valid for manufacture the following products along with quantities only:

S.No.	Name of the Product / Activity	Extent	Capacity
1.	Mining of Mica	39.866 Ha.,	257 TPA
2.	Mining of Quartz		2600 TPA

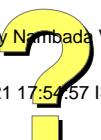
This Consent order shall be valid for a period ending with 30.11.2025 or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

To

**M/s. Sri Venkata Kanakadurga & Uma Maheswara Mica Mines (39.866 Ha),  
Sy. Nos.197, 203, 213, 214, 215, 672 & 673,  
Perumallapadu (V), Sydapuram (M),  
SPSR Nellore District.  
E-mail: svkdummicamines@gmail.com**

Copy to the Environmental Engineer, Regional Office, Nellore for information and with a direction to ensure the compliance of the time bound conditions and send a detailed report so as to place the unit before External Advisory Committee (EAC) for review and to take necessary action, as per the instructions of the Board Office issued on 21.06.2016 in case of non-compliance.



**SCHEDULE – A**

1. Any up-set condition in any activity of the Mining Unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The mine operator should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The mine operator shall display online data outside the main gate on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the mine premises, as per Hon'ble Supreme Court order.
5. The mine operator should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the mine premises.
6. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
7. The mine operator shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.
8. The mine operator should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. The mine operator shall submit the self certification on compliance of all the conditions stipulated in the CFO & HWA order.
10. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority.

**SCHEDULE – B****WATER:**

- 1) The mine operator shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below :

S.No.	Purpose	Quantity KLD
1.	Dust Suppression	5.0
2.	Greenbelt	3.0
3.	Domestic	2.0
	<b>Total</b>	<b>10.0</b>

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

**AIR :**

- 2) The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Chimney No.	Parameter	Emission Standards (mg/Nm <sup>3</sup> )
-	-	-

- 3) The mine operator shall comply with ambient air quality standards of **SO<sub>2</sub> – 80 µg/m<sup>3</sup>**; **NO<sub>x</sub> – 80 µg/m<sup>3</sup>**; **PM<sub>2.5</sub> - 60 µg/m<sup>3</sup>**; **PM<sub>10</sub> - 100 µg/m<sup>3</sup>**, measured at mine premises at the periphery of the mine area.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

**Noise Levels:** Day time : ( 6 AM to 10 PM ) – 75 dB(A)  
Night time: ( 10 PM to 6 AM ) – 70 dB(A)

- 4) Fugitive dust emissions from all the sources should be controlled regularly. The mining unit shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
- 5) The mine operator shall comply with the specific standards with respect to process emissions stipulated by the MoEF & CC, GoI, New Delhi from time to time.

S.No.	Details of process emissions	Emission control system	Emission standards
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- 6) The mine operator shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826(E), dt. 16.11.2009 at the boundary of the premises during construction and regular operational phase of the project.
- 7) The mine operator shall not cause any air pollution problems to surroundings and shall take the following air pollution control measures :
- The mine operator shall develop greenbelt wherever possible in buffer zone area. Greenbelt development shall be started along with the construction activity.
  - In case the green belt is not possible in the surroundings compensatory green belt can be developed.

**SOLID WASTE:**

- 8) The mine operator shall dispose solid waste (NON HAZARDOUS) as follows :

S.No	Name of the Solid Waste	Quantity	Mode of Disposal
1.	Over burden & mine rejects	13.71 TPD or 411.3 TPM	Shall be stored in an earmarked area within mine lease area as per approved mine plan.

- 9) The mine operator shall not increase the lease area against the grant of mine lease.
- 10) The mine operator shall not enhance the production capacity beyond the permitted quantities as per mining lease and as per the approved mine plan.
- 11) The mine operator shall take all the environment pollution prevention measures and shall operate as per the mining plan only.

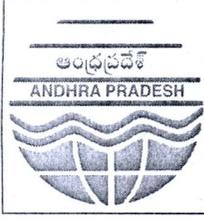
- 12) The following rules and regulations notified by the MOEF & CC, GoI shall be implemented.
- a) Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
  - b) Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.
  - c) Batteries (Management & Handling) Rules, 2010.
  - d) E-waste (Management) Rules, 2016.
  - e) Plastic Waste Management Rules, 2016.
  - f) Construction and demolition waste Management Rules, 2016.
  - g) Fly Ash Notification, 2016.
  - h) Solid Waste Management Rules, 2016.
- 13) The mine operator shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
- a. Daily production details
  - b. Quantity of Effluents generated, treated, recycled/reused.
  - c. Log Books for pollution control systems.
  - d. Characteristics of effluents, Ambient Air Quality and emissions.
  - e. Hazardous/non hazardous solid waste generated and disposed.
  - f. Inspection book.
  - g. Manifest copies of hazardous waste.

**GENERAL CONDITIONS :**

- 14) The mine operator shall comply with the conditions stipulated in the Environmental Clearance dt.18.10.2012 issued by SEIAA, A.P.
- 15) As the life of Feldspar mine was expired, the mine holder should not taken up the mining of Feldspar until obtain prior / required permissions from the concerned departments.
- 16) The mine operator shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining EC/ CFE/ CFO of the Board.
- 17) The mine operator shall not cause ground water pollution in and around the Mining Unit premises.
- 18) All the waste material should be accommodated within the Mining Lease Area.
- 19) All mining products and rejects, irrespective of size and quality, should be hauled away from the mine.
- 20) Dumping of overburden, if done, should use the retreating pyramid bench formation with concurrent, physical and biological reclamation. Dumps should be contoured and provided with relief control and stabilized. Dump tops should be compacted, leveled and be properly drained.
- 21) Suitable tree species should be planted on either side of the haul roads.
- 22) The mine operator shall provide water sprinklers for wetting the roads and at dust generating sources to control fugitive dust emissions.
- 23) Greenbelt shall be developed at possible areas around the boundary.
- 24) The mine rejects shall be disposed scientifically in the earmarked area as per the mining plan.
- 25) Fugitive emissions from all the sources shall be controlled regularly.
- 26) The mine operator shall establish one Ambient Air Quality monitoring station and monitor the critical parameters maintained in Schedule - 'B' as per CPCB guidelines and shall submit monthly reports to Regional Office and Zonal Office regularly.

- 27) Mining shall be carried out as per approved Mining plan.
- 28) The mine operator shall comply with all the Rules and Regulations specified in Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 and their amendments issued thereof.
- 29) The mine operator shall not manufacture any other products without obtaining CFE / CFO of the Board.
- 30) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 31) The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of environment protection.
- 32) The mine operator shall submit a compliance report on CFO conditions for every 6 months as on 01<sup>st</sup> January and 01<sup>st</sup> July of every year at Regional Office and Zonal Office.

**JOINT CHIEF ENVIRONMENTAL ENGINEER**



**ANDHRA PRADESH POLLUTION CONTROL BOARD  
REGIONAL OFFICE :: NELLORE.**

PLOT.NO.1, PRASANTHI NAGAR, NEAR NELLORE CLUB, NELLORE - 524004.  
Phone No: 0861-2329730 e-mail: [ronlr-ee1@appcb.gov.in](mailto:ronlr-ee1@appcb.gov.in)



Lr.No.GN-35/PCB/RO/NLR/2023- 313

Date: 05.08.2023

To  
The Deputy Director,  
Mines & Geology Department,  
Nellore, SPSR Nellore district.

Sir,

Sub :- APPCB-RO, Nellore - Mining units operating without obtaining valid consent from the A.P. Pollution Control Board- Not to issue permits to those units- Requested - Reg.

Ref :- Instructions from the Member, Secretary, APPCB on 19.07.2023.

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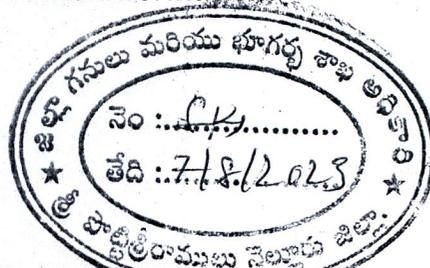
It is to inform that some of the mining units in SPSR Nellore District are operating without obtaining valid consent from the A.P. Pollution Control Board. The Member Secretary, APPCB reviewed the issue and directed that all mining units operating in the state shall have a valid CTO of the Board and directed the ROs to address letters to the Mines & Geology Department.

In view of the above, it is requested to insist all mining units obtain the Consent to Establish (CTE) & Consent to Operate (CTO) from the Board. It is further requested not to issue permits to the mining units, which do not have valid CTO issued by the APPCB.

Yours faithfully

**ENVIRONMENTAL ENGINEER**

Copy submitted to the Joint Chief Environmental Engineer, Zonal Office, A.P. Pollution Control Board, Vijayawada for kind information.



 <p>ఆంధ్రప్రదేశ్ ANDHRA PRADESH</p>	<p><b>ANDHRA PRADESH POLLUTION CONTROL BOARD</b> <b>REGIONAL OFFICE :: NELLORE.</b></p> <p>PLOT.NO.1, PRASANTHI NAGAR, NEAR NELLORE CLUB, NELLORE - 524004. Phone No: 0861-2329730 e-mail: ronlr-ee1@appcb.gov.in</p>	 <p><b>LIFE</b> Lifestyle for Environment</p>
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Lr.No.GN-35/PCB/RO/NLR/2024- 812

Date: 27.01.2024

To  
The Deputy Director,  
Mines & Geology Department,  
SPSR Nellore district.

Sir,

**Sub:-** APPCB-RO, Nellore - Mining units operating without obtaining valid consent from the A.P. Pollution Control Board- Not to issue permits to those units- Requested - Reg.

**Ref:-** 1. Instructions from the Member, Secretary, APPCB on 19.07.2023.  
2. Lr.No.GN-35/PCB/RO/NLR/2023-313 Date: 05.08.2023

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It is to inform that the consent validity of some of the mining units in SPSR Nellore District got expired. There is a chance of operation of those mining units without valid CTO. The Member Secretary, APPCB reviewed the issue and directed that all mining units operating in the state shall have a valid CTO of the Board and directed the ROs to address letters to the Mines & Geology Department.

Further, it is to informed that this office vide lr.dated.05.08.2023 requested the department insist all mining units obtain the Consent to Establish (CTE) & Consent to Operate (CTO) from the Board and not to issue permits to the mining units, which do not have valid CTO issued by the APPCB.

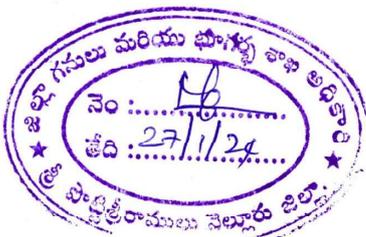
As per this office records, 56 nos of mining units are not having valid Consent to Operate (CTO) from the APPCB. Out of which, 7 nos of mining unis applied for the renewal and applications are under process. (List enclosed).

In view of the above, it is requested to insist all mining units obtain the Consent to Establish (CTE) & Consent to Operate (CTO) from the Board. It is further requested not to issue permits to the mining units, which do not have valid CTO issued by the APPCB.

Yours faithfully,

Encl: A/a

  
ENVIRONMENTAL ENGINEER





ANDHRA PRADESH POLLUTION CONTROL BOARD  
REGIONAL OFFICE :: NELLORE.

PLOT.NO.1, PRASANTHI NAGAR, NEAR NELLORE CLUB, NELLORE - 524004.  
Phone No: 0861-2329730 e-mail: [ronlr-ee1@appcb.gov.in](mailto:ronlr-ee1@appcb.gov.in)



Lr.No.O.A.No.32 of 2025/PCB/RO/NLR/2025-1100

Date:20.03.2025

To

The District Mines & Geology Officer,  
Mines & Geology Department,  
SPSR Nellore district.

Sir,

**Sub:-** APPCB-RO, Nellore - Original Application No.32 of 2025 filed by Sri Pottella Pencha Prasad before the Hon'ble National Green Tribunal (SZ), Chennai on rampant mining activity at Sydapuram Mandal, SPSR Nellore District - Not to issue permits to the illegal mining activity in the specified Survey nos as mentioned in the Court Case - Requested - Reg.

**Ref:-** Original Application No.32 of 2025 filed by Sri Pottella Pencha Prasad before the Hon'ble National Green Tribunal (SZ), Chennai

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It is to inform you that a case was filed by Sri Pottella Pencha Prasad before the Hon'ble National Green Tribunal (SZ), Chennai, regarding illegal mining activity in Sydapuram Mandal, SPSR Nellore District, under Original Application No. 32 of 2025 vide reference 1<sup>st</sup> cited.

In this connection, it is further informed that the applicant specifically mentioned rampant mining activities being carried out at Survey Nos.143/P & 160P in Kalichedu Village, Chaganam Village, Survey Nos.2 & 30 in Ozupalli Village, Survey Nos.815 to 825 in Molakalapundla Village, and Survey No.216 in Thummala Talapuru Village, Sydapuram Mandal, SPSR Nellore District, while alleging that statutory departments have failed to take necessary action

In this regard, it is also informed that the consent validity of some mining units in SPSR Nellore District has expired. There is a possibility that these units may continue operations without a valid Consent to Operate (CTO). This office has already addressed a request letter to your esteemed office, urging not to issue permits to such units and not to grant any permissions to operate mines.

In view of the above, it is once again requested to ensure that all mining units obtain both Consent to Establish (CTE) and Consent to Operate (CTO) from the Pollution Control Board. It is further requested not to issue permits to any mining units involved in the illegal mining activities in light of the Hon'ble NGT (SZ) court case.



Yours faithfully,

*Nawrudutsola*  
ENVIRONMENTAL ENGINEER